

ITEM NO.15

COURT NO.16

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 13153/2024

[Arising out of impugned final judgment and order dated 03-05-2024 in CRLA No. 2487/1986 passed by the High Court of Judicature at Allahabad]

CHHUTTAN @ ATULENDRA KUMAR & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 163173/2024 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Crl) No. 15233/2024 (II)

(IA No. 241193/2024 - EXEMPTION FROM FILING O.T.)

Date : 08-01-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Vikas Upadhyay, AOR
Ms. Ankita Kashyap, Adv.
Mr. Arjun Singh Tomar, Adv.

Mr. Ravindra Singh, Sr. Adv.
Mr. Raman Yadav, Adv.
Mr. Syed Mehdi Imam, AOR
Ms. Akriti Chaturvedi, Adv.
Mr. Priyam Kaushik, Adv.
Mr. R. S. Yadav, Adv.

For Respondent(s) Mr. Rana Mukherjee, Sr. Adv.
Mr. Yasharth Kant, AOR
Mr. Rahul Singh Chauhan, Adv.
Mr. Ajay Singh, Adv.
Ms. Sonal Kushwah, Adv.
Mr. Suryaansh Kishan Razdan, Adv.
Mr. Abhas Upmanyu, Adv.

**UPON hearing the counsel the court made the following
O R D E R**

Learned counsel for the petitioners prays for and is allowed two weeks' time for filing rejoinder affidavit or additional documents in support of the appeals/petitions.

(Ram Subhag Singh)
Assistant Registrar

(Geeta Ahuja)
Assistant Registrar-cum-PS